

The Gauhati High Court, At Guwahati

[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

<u>Cause List</u>

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IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW. 9 BENCH NAME OF THE JUDGES PERIOD [DIVISION BENCH-I] [COURT NO. 1] FROM (P HON'BLE THE CHIEF JUSTICE 25-09-2023 AND This Bench will take up matters pertaining to: то HON'BLE MRS. JUSTICE 29-09-2023 1. Writ Appeals other than Foreigner matters and **SUSMITA PHUKAN KHAUND** matters pertaining to Board of Revenue and service Matters of central Government employees. 2. All Contempt Matters. 3. SARFAESI Act matters. 4. Hill Reference matter. 5. Income Tax Appeal. 6. Appeals under Companies Act. 7. PIL and taken up matters. Any such matters as may be specifically directed to be listed. [CIVIL BENCH] [COURT NO. 2] (P HON'BLE MR. JUSTICE ·D0· LANUSUNGKUM JAMIR This Bench will take up matters pertaining to 1. Writ Petitions pertaining to transfer, pension, suspension, payment of salary and allowances (Pertaining to Civil Bench-II and III). 2. Writ Petitions pertaining to series matters. (Relating to Civil Bench-II,III, IV and V) [DIVISION BENCH- II] [COURT NO. 3] (P HON'BLE MR.JUSTICE -D0-MANASH RANJAN PATHAK This Bench will take up matters pertaining to: AND 1. Writ Petition(C) relating to Police and Army Actions. HON'BLE MR. JUSTICE 2. Custodial Death. **BUDI HABUNG** 3. Writ Petition (Foreigners Matters). 4. Writ Appeal (Foreigners Matters). 5. Writ Appeal pertaining to matters of Board of **Revenue and service Matters of central Government** employees. 6. Habeas Corpus matters. 7. Writ Petitions against Order of CAT. Any such matters as may be specifically directed to be listed.

ß	[SPECIAL DIVISION BENCH] [COURT NO. 4]		
(P)		HON'BLE MR.JUSTICE	- D O-
	This Bench will take up matters pertaining to:	MICHAEL ZOTHANKHUMA	
	1. Death Reference Cases.		
	2. Criminal Appeal including Hill Appeal	HON'BLE MR. JUSTICE MITALI THAKURIA	
	3. Criminal Appeal (J).	MITALI IHARORIA	
	4. All Criminal Appeals.		
	5. Confirmation of Decree of Divorce and Such		
	Matrimonial Appeals arising out of orders/		
	Judgments passed by Family Court.		
	Any such matters as may be specifically directed to		
	be listed.		
	[CIVIL BENCH-V] [COURT NO. 5]		
Color		HON'BLE MR. JUSTICE	• D Ø•
	This Bench will take up matters pertaining to:	SUMAN SHYAM	-20-
	1. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-V.		
	2. Writ Petition(Civil) relating to Land Matters.		
	3. Residuary Writ Petitions pertaining to Civil Bench-V.		
	4. Writ Petition(Civil) relating to Tax matters		
	pertaining to Civil Bench-V.		
	(Matters of the year 2022 and onwards)		
	[CIVIL BENCH-II] [COURT NO. 6]		
(P)		HON'BLE MR. JUSTICE	Da
	This Bench will take up matters pertaining to:	ACHINTYA MALLA BUJORBARUA	-DO-
	(Other than matters relating to	· · · · · · · · · · · · · · · · · · ·	
	transfer/pension/suspension/payment of salary and		
	allowances):-		
	1. Writ Petition (Civil) relating to service of Teacher of		
	Provincialised Schools.		
	2. Writ Petition (Civil) relating to Academic Matters.		
	3. Writ Petition (Civil) relating to Academics		
	Institutions.		
	<i>4.</i> Arbitration Petition matters of the Year 2021.		
P	[CIVIL BENCH-I] [COURT NO. 7]		
-		HON'BLE MR. JUSTICE KALYAN RAI SURANA	-DO-
	This Bench will take up Matters pertaining to:	KALTAN KAI JUKANA	
	1. R.F.A.		
	2. Second Appeal Order.		
	3. M.F.A.		
	4. F.A.O.		
	5. Civil Revision Petition		
	6. Civil Revision Petition(I/O)		
	7. Transfer Petition (Civil).		
	8. RERA Appeal.		
	9. LA Appeal.		
	10. Arbitration Petition of the Years 2016 to 2020.		

	 [CRIMINAL MATTERS] [COURT NO. 9] <u>This Bench will take up Matters pertaining to:</u> Bail matters (Relating to offences under Special Acts including PC act and POCSO Act). Criminal Appeal. Criminal Appeal (J). Criminal Petition. Criminal Revision Petition. W.P.(Crl.) Matters relating to offences under Special Acts including PC Act and POCSO Act(Other than Habeas Corpus matters). 	HON'BLE MR. JUSTICE AJIT BORTHAKUR	- D O-
	 [CIVIL BENCH-III] [COURT NO. 10] <u>This Bench will take up Matters pertaining to:</u> (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):- 1. Writ Petition (Civil) relating to State Govt.Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. 4. Arbitration Petition matters of the year 2022. (Matters from the year 2022 and onwards) 	HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI	- D O-
¢ g	 [CIVIL BENCH-IV] [COURT NO. 12] <u>This Bench will take up matters pertaining to:</u> 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. 2. Residuary Writ Petitions pertaining to Civil Bench-IV. 3. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV. 4. Writ Petition (Civil) under Labour and Industrial Law etc. 5. Arbitration Petition matters of the year 2023. 	HON'BLE MR. JUSTICE MANISH CHOUDHURY	- D O-
	 [CIVIL BENCH-III] [COURT NO. 13] <u>This Bench will take up Matters pertaining to:</u> (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):- 1. Writ Petition (Civil) relating to State Govt.Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. (Matters up to the year 2021) 	HON'BLE MR. JUSTICE SOUMITRA SAIKIA	- D O-

	[CIVIL BENCH-I] [COURT NO. 14]		
 		HON'BLE MR. JUSTICE	•
	This Bench will take up Matters pertaining to(Including	PARTHIVJYOTI SAIKIA	- D O-
	fresh cases):		
	1. R.S.A.		
	-		
	2. Second Appeal Order.		
	3. M.F.A.		
	4. Civil Revision Petition.		
	5. Civil Revision Petition (I/O).		
	6. Testamentary Cases.		
	7. Arbitration Appeal.		
	8. Transfer Petition (Civil).		
	9. MAC Appeal.		
	10. Matrimonial Appeal(arising out of orders other than		
	Family Courts)		
	[CRIMINAL MATTERS] [COURT NO. 15]		
(P)		HON'BLE MR. JUSTICE	24
	This Bench will take up Matters pertaining to:	ROBIN PHUKAN	- D O-
	1. Bail matters (where punishment is less than or equal		
	to 7 years).		
	2. Bail matters (Relating to offences under Special Acts		
	including PC act and POCSO Act). (Including fresh		
	cases)		
	3. Criminal Appeal.(Including fresh cases)		
	4. Criminal Appeal (J). (Including fresh cases)		
	5. Criminal Petition (Including motion).		
	6. Criminal Revision Petition (Including motion).		
	7. Tr.Petition(Crl.).		
	8. W.P.(Crl.) Matters relating to offences where		
	punishment is less than or equal 7 years(Other than		
	Habeas Corpus matters).		
	9. All Criminal Revision Petition and Criminal Petition		
	arising out of N.I. Act.		
	5 7		
	[CIVIL BENCH-V] [COURT NO. 17]		
 		HON'BLE MR. JUSTICE	D 4
	This Bench will take up matters pertaining to:	DEVASHIS BARUAH	-DO-
	1. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-V.		
	2. Writ Petition relating (Civil) to land Matters.		
	3. Residuary Writ Petitions pertaining to Civil Bench-V.		
	4. Writ Petition (Civil) relating to Tax matters		
	pertaining to Civil Bench-V.		
	(Matters up to the year 2021)		
~	[CIVIL BENCH] [COURT NO. 18]		
(P)		HON'BLE MRS. JUSTICE	- D Ó-
	This Bench will take up matters pertaining to:	MALASRI NANDI	••••••
	1. MAC Appeal (Including Hearing in all days).		
	2. Bail matters of all categories(Including motion).		
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(P)	[CRIMINAL BENCH] [COURT NO. 24]	HON'BLE MR. JUSTICE	- D Ó-
	<u>This Bench will take up Matters pertaining to:</u> 1. Bail Matters (Where punishment is more than 7	MRIDUL KUMAR KALITA	
	years).		
	2. Criminal Appeal (Including fresh cases).		
	3. Criminal Appeal (Jail)(Including fresh cases).		
	4. Criminal Petition (Including motion).		
	5. Criminal Revision Petition (Including motion).		
	6. Tr.Petition(Crl.) (Including motion).		
	 W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus). 		